

# CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,  
Nauroji Nagar, New Delhi- 110029

## Minutes of the Meeting of the Commission held on 27<sup>th</sup> March, 2026

1. The following were present:

1. Shri Jishnu Barua, Chairperson
2. Shri Ramesh Babu V., Member
3. Shri Harish Dudani, Member
4. Shri Ravinder Singh Dhillon, Member
5. Shri Harpreet Singh Pruthi, Secretary
6. Dr. Sushanta K. Chatterjee, Chief (RA)
7. Shri Rajeev Pushkarna, Chief (Finance)
8. Shri Ravindra Kadam, Senior Advisor (RE)

**In Chair**

2. **ITEM NO.1: REVIEW OF PENDING ORDERS**

### 2.1 Deliberations

- It was noted that as of the date of the meeting, more than 590 orders (for the period FY 2025-26) have been issued.
- The Staff was directed to expedite other orders already discussed in the Commission.

3. **ITEM NO.2: REVIEW OF DSM REGULATIONS AND OTHER MATTERS**

*Reference 1: Public hearing held on 03.12.2025 on 'Determination of value of "X" for computation of the deviation (in %) for Wind and Solar (WS) Sellers from 01.04.2026 onwards under the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024'*

*Reference 2: Email communication received from MNRE dated 25.03.2026 on 'CERC (DSM and Related Matters) Regulations, 2024 - Request to defer some provisions proposed to be effective from 1.4.2026'*

### **3.1 Deliberations:**

- The Commission deliberated the comments received and the submissions made by the stakeholders on the proposal for the determination of value of “X” for the computation of the deviation (in %) for Wind and Solar (WS) Sellers from 01.04.2026 onwards. The Commission also noted the communication from the MNRE, received via email dated 25.03.2026.
- The Commission also noted the Writ Petitions filed in the Hon’ble High Court of Delhi challenging the said proposal and the provisions in the CERC (DSM) Regulations, 2024. Secretary updated the Commission that as informed by the Commission’s Counsel appearing before the Hon’ble High Court in the matter, the Hon’ble High Court has clarified, during the hearing held on 23.03.2026 and 24.03.2026, that it has not restrained the Commission from exercising its legislative function, subject to the clarification that the Hon’ble High Court’s direction on no coercive action be adhered to.
- In view of the aforesaid development, the Commission decided to finalise the proposal on the value of ‘X’ for the computation of deviation in percentage for WS seller by 31.03.2026 as specified in the DSM Regulations, 2024, with further directions to calibrate the reduction in the value of X in the initial years and to maintain the value of X as 100% for the first year of implementation, i.e., till 31.03.2027. The Commission noted that this differential approach would provide sufficient time to the wind and solar generators to align with the regulatory framework.

**3.2** As regards the change in Volume Limits (tolerance bands) for WS sellers from 01.04.2026 onwards, under Regulation 8(4) of the DSM Regulations, 2024, the Commission noted that this issue is already being represented before the Hon’ble High Court of Delhi. Accordingly, any further view on this aspect should be taken on completion of the proceedings and the pronouncement of the final judgment by the Hon’ble High Court.

**4.** The meeting ended with a vote of thanks to the Chair.

\*\*\*